GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 4162 TO BE ANSWERED ON 28th MARCH, 2017

SUGAR DEVELOPMENT FUND

4162. SHRIMATI MEENAKASHI LEKHI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the aims and objectives of the Sugar Development Fund (SDF);
- (b) whether it is being implemented in coordination with the Agriculture Ministry and if so, the details thereof; and
- (c) whether mechanisation of sugar extraction is funded under the SDF, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY)

- (a): Sugar Development Fund (SDF) can be utilised by the Government of India, presently, for the following purposes:
- 1. for making loans for facilitating the rehabilitation and modernisation of any sugar factory or any unit thereof;
- 2. for making loans to any sugar factory for undertaking any scheme for development of sugarcane in the area in which any sugar factory is situated;
- 3. for making loans to any sugar factory or any unit thereof for bagasse based cogeneration power projects with a view to improving their viability;
- 4. for making loans to any sugar factory or any unit thereof for production of anhydrous alcohol or ethanol from alcohol with a view to improving their viability;
- 5. for making loans to Sugar Factory for conversion of existing ethanol plant into Zero Liquid Discharge (ZLD) plant;
- 6. for making grants for the purpose of any research project aimed at the development of sugar industry;
- 7. for defraying expenditure for the purpose of building up and maintenance of buffer stock of sugar with a view to stabilising the price of sugar;
- 8. for defraying expenditure on internal transport and freight charges to the sugar factories on export shipments of sugar with a view to promoting its export;

- 9. for defraying expenditure for the purpose of financial assistance to sugar factories towards interest on loans given in terms of any scheme approved by the Central Government from time to time;
- 10. Defraying expenditure on marketing and promotion service for raw sugar production;
- 11. Defraying expenditure on Interest subvention on scheme for extending soft loan to sugar mills;
- 12. Defraying expenditure on Production Subsidy to Sugar Mills to offset cost of cane and facilitate timely payment of cane price dues to farmers;
- 13. for defraying any other expenditure for the purpose of this Act.
- (b): The Secretary, Department of Agriculture Cooperation and Farmers Welfare, is a member of the Standing Committee constituted under the SDF Rules for consideration of SDF loan applications.
- (c): Financial assistance from SDF is provided for improving juice extraction and technical efficiency under the scheme "Modernization and Expansion" of sugar units.
